



सत्यमेव जयते

राजीव अग्रवाल, भा.दू.से.

RAJEEV AGRAWAL, I.T.S.

सचिव /Secretary

भारतीय दूरसंचार विनियामक प्राधिकरण

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D.O.No.4-1/2012-BB&PA

22nd November 2012

Dear *shri Chandrashekhar,*

Kindly refer to DoT Letter No. 820-964/07-LR dated 27th December, 2011 seeking TRAI's recommendations in terms of clause 11(1)(a) of TRAI Act 1997 regarding amendment in the ISP Licence Agreement to incorporate the terms and conditions for use of Broadband Wireless Access (BWA) spectrum. Based on the comments of stakeholders received during consultation process and further analysis on the issue, the Authority has finalised its recommendations which are enclosed herewith.

2. The present reference from DoT has only sought TRAI's recommendations for amendment in ISP licence. However, in order to ensure uniform and equitable application of terms and conditions of NIA related to BWA spectrum to all the licensees (UAS, CMTS, ISP) who have obtained BWA spectrum in auction, the Authority has also examined the amendments notified by the DoT in CMTS/UAS Licence for the use of BWA spectrum.

3. Accordingly, in addition to the recommendations for including relevant terms and conditions of NIA in ISP licence for use of BWA spectrum, amendments in UAS and CMTS licences have also been recommended to ensure uniform and equitable application of terms and conditions of NIA.

4. A copy of these recommendations is also being made available on TRAI's website www.traigov.in

With *best regards,*

Yours sincerely,

Rajeev Agrawal
22/11/12
(Rajeev Agrawal)

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Encl : as above.